

jective of encouraging the setting up of food processing units in the country. Various steps have been taken to give encouragement to such industries, such as relief in excise and custom duties, inclusion of such industries in Appendix-I, broad-banding of food processing industries, etc. Plan Schemes for the development of different sectors such as fruits and vegetable processing, fisheries, meat and meat products etc. have been drawn up for the year 1990-91 to give thrust to the sector.

(c) and (d). Under the Industries (Development and Regulation) Act, appropriate action is taken in the event of violation of the conditions of Licences.

Export Deal of CCI

328. SHRI M.V. CHANDRASHEKARA MURTHY: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have received final report from the CBI in regard to the export deal of the Cotton Corporation of India Limited undertaken in the year 1986 or thereabout;

(b) if so, the facts and details thereof; and

(c) what further action is being proposed to be taken in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) and (c). The report of the CBI is under examination as per instructions issued by Department of personnel and Training in consultation with the Central Vigilance Commission.

Financial Assistance of Social Organisations in Delhi

329. SHRI RAVINARAYAN PANI: Will the Minister of WELFARE be pleased to state:

(a) whether the Department of Social Welfare of Delhi Administration has recently received requests from any social organisations for financial help to meet their requirements;

(b) if so, the details of those social organisations; and

(c) the criteria adopted by the Delhi Administration to provide financial help to those organisations?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) Details of the voluntary organisations who have requested for financial help during the year 1989-90 from the Directorate of Social Welfare, Delhi Administration are given in Statement-I below.

(c) The criterion adopted by the Delhi Administration to provide financial help to such organisations is outlined in Statement-II below.

STATEMENT—I

Details of the voluntary organisations who have requested for Financial help during the year, 1989-90 from the dte. of Social welfare Delhi Admn. under the Delhi Grants to Social welfare Institutions Rules, 1975

S.No.	Name of the addresses	Purpose
1	2	3
1.	Nari Raksha Samiti, Raj Niwas Marg, Delhi.	Women Welfare.
2.	Harijan Sewak Sang, Kingsway Camp, Delhi.	Hostel for Children.
3.	Society for the Rehabilitation of Phy. Handicapped Mentally Backward, 10—Press Raod, New Delhi.	School for Phy. Handicap.
4.	Association for National, Brotherhood for Social Welfare, 21, New Rohtak Road, New Delhi.	—do—
5.	Blind Relief Association, Lal Bahadur Shastri Marg, New Delhi.	Hostel for Blind person.
6.	Jain Society for the Protection of Orphan in India, Darya Ganj, New Delhi.	Hostel for Destitute Children.

S.No.	Name of the addresses	Purpose
1		3
7.	Akhil Bhariya Vimukat Jati Sevak Sangh, Prabhu Dayal Marg, Partap Nagar, Andha Mugal, Delhi.	School for de Notificied children for training in cutting & Tailoring.
8.	Association for Social Health in India (Shital Chhya), 4 Deen Dayal Uppadhaya Marg, New Delhi.	Hostel for Destitute Girls.
9.	Delhi Foundation of Deaf Women, DDA community Centre, Chandiwali Gali, Pahar Ganj, New Delhi.	Workshop for Deaf & Dumb Women.
10.	Mahila Imdad Committee, Chelms Ford Road, New Delhi.	Girls Hostel for Destitute.
11.	Delhi Social Welfare Adv. Board, 6-Bhagwan Dass Road, New Delhi.	50% expenses by Delhi Admn. for Admn.
12.	Bal Sahyog, Connaught Circus, New Delhi.	Hostel for Children.
13.	Institution for the Blind Andh Vidyalaya, Panchkulan Road, New Delhi.	Hostel for Blind Coildren.
14.	Kasturba Gandhi National Memorial Trust, Bakhtawerpur, Delhi.	Hostel for Destitute Girls.

S.No.	Name of the addresses	Purpose
1	2	3
15.	Mahalaxmi Bullion Exchange Charitable Trust, Vinod Nagar, Delhi.	Udyog Shala
16.	Handicapped Welfare Federation 14-Tansen Marg, New Delhi.	Workshop for Phy. Handicapped.
17.	All India Deaf & Dumb Society, 79, Kamla Market, New Delhi.	School for Deaf & Dumb Children.
18.	Delhi Society for the Welfare of Mentally Retarded Children, Okhla Marg, New Delhi.	School for Mentally Retarded Children.
19.	National Association for the Blind, Sector-V, R.K. Puram, New Delhi.	School for the Blind Children.
20.	Shree Mukhtiar Singh Samriti Shiksha Samiti, Pooth Kalan, Delhi.	Non-residential activities.
21.	Blind Welfare Industrial Institute BW-11, K-Block, Kalkaji, New Delhi.	Hostel for Blind.

Details of Voluntary Organisations who have requested for Financial help During the Year, 1989-90 from the dte. of Social Welfare, Delhi Admn. Under the Centrally Sponsored scheme for the welfare of children in need of care and Protection.

S.No.	Name of the addresses	Purpose
1	2	3
1.	Samaj Seva Sangh, N-69/10, Gali no. 16, Brahampuri Delhi.	Home for Destitute Children.
2.	Chandwerwati Chowdhary Samarak Trust, East of Kailash, New Delhi.	Home for Destitute Girls.
3.	Bhartiya Adimjati Sevak Sangh, Thakkar Bapa Samarak Sadan, Dr. Ambedkar Road, New Delhi.	Home for Destitute Children.
4.	War Widows Association Shaheed Bhawan, 18/1, Jit Singh Marg, Institution Area, New Delhi.	Destitute home at Shivanand Vidya Bhawan, Dekshinpuri.

Details of voluntary Organisations who have requested for Financial help during the year 1989-90 from the dte. of Social welfare, Delhi Admn. under the Centrally Sponsored scheme for setting up women's Training Centres/Institutes for Rehabilitation of women in Distress.

S.No.	Name of the addresses	Purpose
1	2	3
1.	Delhi Women's Educational & Cultural Organisation, 524, Matia Mahal, Jama Masjid, Delhi.	Cutting & Tailoring and Embroidary Centre.
2.	Mehila Kalyan Samiti, Sadh Nagar-II, Palam Colony, Delhi.	Cutting & Tailoring Centre.
3.	Dalit Utthan Shiksha Samiti, A-24, Shastri Nagar, Delhi.	Cutting & Tailoring Centre.
4.	Grameen Shiksha Samiti, J-968, Jahagirpuri, Delhi.	Cutting & Tailoring Centre.
5.	Usha Bal Seva Sadan, X-101, Street No. 12, Brahmampuri Delhi.	Cutting & Tailoring Centre.
6.	Summer Field Education Society, N-31, Gali No. 13-14, Brahmampuri, Delhi.	Socks making project.
7.	All India Centre for Urban & Rural Development, 5-Bhai Veer Singh Marg, Gole Market, New Delhi.	Cutting & Tailoring Centre.

STATEMENT—II

Criteria adopted by the Delhi Administration to Provide Financial Help to Voluntary Organisations

<i>Sl. No.</i>	<i>Name of the Scheme</i>	<i>Quantum of Grants</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Delhi Grants to Social Welfare Institutions/ Organisations Rules, 1975	90% of the total admissible expenditure, Rs 150/- p.m per inmate or deficit, whichever is less
2.	Centrally Sponsored Scheme for the Welfare of Children in need of care and protection	90% of the admissible expenditure or the actual expenditure, whichever is less
3.	Centrally Sponsored Scheme for the Setting-up of Women's Training Centres/ Institutes for Rehabilitation of Women in Distress	90% of the admissible expenditure.

The Grant-in-aid is further subject to fulfilment of the under-mentioned terms and conditions prescribed under the above-mentioned Scheme of Grant-in-Aid —

1. Grants will be sanctioned only after the institution/organisation or its parent body has been registered under the Societies Registration Act, 1860
2. Before grant is sanctioned the institution/organisation shall satisfy the Administration about its aims and objects, financial condition and satisfactory performance during the preceding year. It shall be open for inspection by the Directorate of Social Welfare, Delhi Administration, Delhi or by any other officer, as may be authorised in this behalf by the Director or by the Delhi Administration.
3. The institution/organisation shall carry out such appointment/suggestions for improvement in the working as the Director of Social Welfare or the Delhi Administration may, from time to time, make
4. The institution/organisation may make such appointment of staff as may be necessary in the discharge of its functions properly and efficiently. The pay scales, qualifications and general terms and conditions of the appointment of staff for which grant is sanctioned, shall be subject to the approval of Delhi Administration. In making appointment to various posts, the institution/organisation shall recruit personnel through approved channel, namely the Employment Exchange or through upon advertisement, where necessary. A representative

of the Director of Social Welfare shall be coopted on the Staff Selection Commission.

No grants shall be payable in respect of additional staff, if any, appointed without the prior concurrence of the Administration in disregard of the prescribed procedure.

5. The institution shall be competent to promote, reduce in rank or dismiss any employee. An appeal against such order shall, however, lie to the Delhi Administration within 3 months from the date of the order. The orders passed in appeal shall be final and binding on the institution.
6. The institution/organisation shall refund the grant to Government in case the Director of Social Welfare is satisfied that the institution/organisation is not maintained efficiently or the grant is not utilised for the purpose for which it was sanctioned.
7. An institution which is closed or fails within one year of the receipt of the grant, shall refund the whole or such part of the grant as may be determined by the Director of Social Welfare.
8. The grant, if not actually released, may be reduced, withheld or withdrawn in case the Director of Social Welfare is satisfied that there has been breach or non-fulfilment of any of the conditions laid down in these rules.
9. The assets created by the institution out of the amounts received as grant-in-aid from the Government of India, the Delhi State Social

Welfare Advisory Board or the Delhi Administration shall not be transferred, sold, mortgaged or otherwise disposed off, without the prior approval of the granting authority.

10. Grants for subsequent year will not ordinarily be sanctioned unless the utilisation certificates of previous grants have been duly submitted by the institution and they have been accepted by the Director of Social Welfare after such verification through his representative, as he may deem fit.
11. Amounts found recoverable from the grantee under these rules shall be recoverable as arrears of land revenue.
12. The appointments of Chartered Accountants for the audit of the accounts of the institution shall be made with the prior approval of Delhi Administration and on such terms and conditions as the Administration may approve.
13. The institution shall exercise all possible economy in its working especially in respect of expenditure out of Delhi Administration grant.
14. The institution shall be open to all citizens of India without distinction of caste, creed etc.
15. The grant shall be subject to General Rules regarding grant-in-aid as laid down in G.F. Rs. as in force from time to time.

Unauthorised Construction in Delhi

330. SHRI PARASRAM BHARDWAJ:
Will the Minister of URBAN DEVELOPMENT be pleased to state: